## APPENDICES

#### APPENDIX-I

Rules for the Conservancy of forests and jungles in the hill districts of the Punjab Territories, 1885.

(Sanctioned by the Governor of India, No. 1789, dated 21st May, 1885)

- 1. In any hill district within British jurisdiction, the Civil authorities have power to mark off any tract, plot, or ground, wheresoever situated, which they may consider to be specially adapted for the growth of timber or fuel.
- 2. The tract, plot or ground so marked off may be declared to be a public preserve denoted by boundary marks, fenced and protected from trespass of all kinds. Within it the said authorities are empowered to prohibit, restrict, or regulate all felling and cutting and to arrange for the development, preservation, and growth of trees, shrubs or brushwood in such manner as may seem to them expedient.
- 3. The said authorities within the said limits are also competent to grant to any party privileges of cutting or felling, and to demand and receive fees from such party, and to determine the amount or rate of the fees.
- 4. Within the said hill districts, the Civil authorities may proclaim publicly, prohibition, restriction, or regulation in regard to the felling or cutting, or other injurious act for any purpose whatsoever it may be found growing, of whatever size or growth, whether grouped together or scattered about, which they may consider specially suited for the production of timber or fuel.
- 5. The said authorities in regard to the said species of trees, shrubs, or brushwood, may grant privileges of felling or cutting to such parties as they may think proper with or without the payment of fees, to be fixed as declared in Rule 3.
- 6. No person shall be entitled to object to the foregoing rules whether relating to enclosures or to particular species or trees, shrubs, or brushwood on the score of proprietary or not interfere with the wood or fuel that may be really required by the occupants or owners of the land for agricultural or domestic purposes.
- 7. With the proviso above described, the Civil authorities within the said hill districts may prohibit, restrict, or regulate any operation which they may consider calculated to destroy or injure existing supplies
- 8. The setting fire to forest grass, brushwood, or other com-bustible substances in a manner calculated to destroy or injure existing supplies of timber or fuel, may be absolutely forbidden.
- 9. The villagers, the owners and occupants of the and may be rendered responsible for conflagration occurring within their bounds, whether accidental or not, or by whomsoever caused, and such owner, occupant, or villager, may in this case be treated as if he had been guilty of an infraction of the rules.
- 10. The grazing of cattle or domestic animals of all kinds in such places or with such license as may be, in the opinion of the Civil authorities, injurious to existing supplies of timber or fuel, may be prohibited, restricted, or regulated in such manner as may be deemed expedient: Provided always that the proper grounds for the grazing or pasturing of such cattle be not interfered with.

- 11. The owner or possessor of cattle which may be found grazing or pasturing in contravention of the foregoing rules, or in public preserves, or in other forbidden, ground, may be treated as if he had been guilty of an infraction of the rules.
- 12. Any person who may infringe any of the above rules for the conservancy of forest and jungle may be fined at the discretion of the Civil authority to an amount not exceeding Rs. 100 for each offence; such fine may be realized by sale of personal property; and in the event of non-realization, the offender may be imprisoned for a term not exceeding three months.

# APPENDIX III THE PUNJAB WILD LIFE PRESERVATION ACT, 1959 PUNJAB Act No. 14 of 1959

#### LEGISLATIVE DEPARTMENT

Notification

The 28th April, 1959

No. 17-Leg/59.- The following Act of the Legislature of the State of Punjab, received the assent of the Governor of Punjab or the 25<sup>th</sup> April, 1959 and is hereby published for general information:-

#### Punjab Act No. 14 of 1959

THE PUNJAB WILD LIFE PRESERVATION ACT, 1959

An

**ACT** 

To consolidate and amend the law relating to the protection and preservation of wild birds and wild animals.

Be it enacted by the Legislature of the State of Punjab in the Tenth Year of the Republic of India as follows:-

- 1. (1) This Act may be called the Punjab Wild Life Preservation Act, 1959.
  - 2. It extends to the whole of the State of Punjab.
  - 3. It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
- 2. This Act shall, subject to the provisions hereinafter appearing, apply to all wild birds and wild animals, whether in their wild state or in captivity, and whether found in of brought into Punjab.
- 3. In this Act, unless the context otherwise requires,--
  - (1) "animal" means an animal which suckles its young;
  - (2) "close season" means the period other than that specified in column 5 of Schedules II and III or the period altered under clause (ii) of section 6;
  - (3) "flesh" includes fat, blood, raw or cooked meat and bones;
  - (4) "Forest Officer" means an officer defined as such in the Indian Forest Act, 1927 or the Patiala Forest Act, 1999 BK.
  - (5) "license" or "permit" means a license or permit granted under this Act;
  - (6) "Schedule" means a Schedule appended to this Act;
  - (7) "trophy" means the durable part of a wild bird or wild animal which, has been preserved by any means whether natural or artificial, and includes the head,

horn, tooth, tusk, bone, clow, hoof, chin, hair or feather, eggs or nest of any bird, but does not include any, article manufactured from any such part of the bird or animal as aforesaid;

- (8) "wild animal" included the flesh or any part of the animal, and "wild bird" includes the flesh of the bird or its eggs or egg shells;
- (9) "Wild Life Officer" means any person whom the State Government or an officer authorized by it in this behalf may from time to time appoint for performing the functions assigned to Wild Life Officer under this Act or the rules made there under;
- (10) "Wild Life Sanctuary" means any area declared by the State Government to be a sanctuary under section 8
- 4. (1) It shall not be lawful to
  - (a) kill, capture or possess whether dead or alive; or
  - (b) buy, sell or offer for sale, any wild bird or wild animal specified in the Schedules except in the manner and to the extent provide in sub0sections (2), (3), (4) and (5).
  - (2) The wild birds or wild animals specified in Schedule I, may be killed, captured or possessed or bought, sold or offered for sale throughout the year.
  - (3) The wild birds specified in Schedule II, may be killed captured, or possessed or bought, sold or offered for sale during the period other than the close season under a license, and in the manner and to the extent permitted thereby:

Provided that no license shall be necessary-

- (a) For shooting with fire-arms such wild birds; or Or
- (b) for buying or possessing for purposes of consumption such wild birds as have been obtained from a licensee or have been shot.
- (4) The wild birds or wild animals specified in Schedule III may be killed, captured or possessed or bought, sold or offered for sale during the period other than the close seasons under a license, and in the manner and to the extent permitted thereby:

Provided that no license shall be necessary for buying or possessing for purposes of consumption such wild birds and wild animals if obtained from a licensee.

- (5) The wild birds or wild animals specified in schedule IV any be possessed throughout the year as pets or for use as decoys in the manner and to be extent specified in that Schedule.
- (6) Nothing in this section shall be deemed to prohibit the possession by any person of skins, antlers, horns or other trophies lawfully acquired

Explanation- For the purposes of this section, an attempt to kill or capture a wild bird or wild animal shall be deemed to be included in the act of killing or capturing such bird or animal.

- 5. Any person in possession of any wild bird or wild animal specified in Schedule II, III or IV, If required to keep a license shall, if required so to do by a person authorized in this behalf under the rules made under this Act, produce his license forthwith on such requisition.
- 6. The State Government may, by notification, which may apply either to the whole or to any part of its territories,-
  - (i) add to or exclude from any of the Schedules any wild bird or wild animal subject to such conditions as it may impose in each case;
  - (ii) alter the period during which any wild bird or wild animal specified in Schedule II or III may be killed or captured; or
  - (iii) alter the number of wild birds or wild animals specified in column 5 of Schedule IV which may be kept as pets or for use as decoys.
- 7. The State Government may exempt any person or class of persons from all or any of the provisions of this Act or rules made there under if it is satisfied that such exemption is desirable in the interest of scientific research or wild life sport or for better protection or preservation of crops or other property.
- 8. (1) The State Government may, by notification, declare any area which is the property of the State Government and any area which is private property subject to the consent of the owner and to such conditions as may be determined by mutual agreement, to be a Wild Life Sanctuary for wild birds or wild animals or both and, not withstanding anything contained in section 4, it shall be unlawful for any person to kill or capture any wild bird or wild animal or both, as the case may be, within such sanctuary at any time.

(2) No person shall carry fire-arms or take any hounds, nets, traps, snares or any other contrivances which can be used for killing or capturing wild birds or wild animals within the area of a Wild Life Sanctuary except under a special permit granted by any Forest Officer or Wild Life Officer holding a gazette rank:

Provided that no such special permit shall entitle the holder to kill or capture wild birds or wild animals in the sanctuary.

#### 9. No person shall-

- (a) utilize call-birds of any kind (excepting quails) for the purpose of alluring other birds of its kind; or
- (b) course or hawk wild birds or wild animals specified in Schedules II and III except under a license and to the extent and manner permitted thereby.
- 10. No person shall, with intent to evade the provisions of Act, ensnare and entice away from the Punjab State to any State any wild bird or wild animal specified in Schedules III or IV.
- 11. Every Forest Officer or Wild Life Officer shall prevent commission of breach of any of the provisions of this Act the rules made there under.
- 12. (1) Any Forest Officer, Wildlife Officer, or Police Officer or any other person authorized in this behalf by the rules made under this Act-
  - (a) may, if he has reasonable grounds for believing that any person has committed an offence under this Act:-
    - (i) require such person to produce for his inspection any wild bird, wild animal or flesh in his possession, or any license, permit or other document issues to him or required to be kept by him under the provisions of this Act; or
    - (ii) enter and search any land, hotel, restaurant, vehicle or boat in the occupation of such person and open and search any baggage or other things in his possession:
  - Provided that no Wild Life Officer below the rank of an Inspector, or a Police Officer below the rank of a Sub-Inspector or a Forest Officer below the rank of a Range Officer shall enter or search any hotel or restaurant; or

- (b) may arrest, without warrant any person who commits or is reasonably, suspected by such officer of having committed an office under this Act, if he has reasonable ground for believing that such person will abscond unless arrested, or if the name and address of person refuses on a demand of such officer to give his name and address or gives a name and address which such officer has reason to believe to be false.
- (2) Every person arrested under sub-section (1) for having refused to give his name and address or giving a false name and address shall be released on giving his correct name and address.
- (3) Should the true name and address of such person be not ascertained within twenty-four hours from the time of arrest, he shall forthwith be produced before the nearest Magistrate having Jurisdiction.
- (4) Any officer who is empowered to make arrests may seize all guns, firearms and ammunition as well as all trophies, dogs, nets, snares or other appliances found in possession of any person who is arrested or against whom a reasonable suspicion exists of having been concerned in any office punishable under this Act.
- (5) A list of all articles seized under sub-section (4) shall be prepared by such officer and signed by two or more witnesses.
- 13. (1) The State Government may, from time to time, by notification in the Official Gazette, empower any Wild Life Officer, or a Forest Officer, holding gazetted rank—
  - (a) to accept form any person against whom a reasonable suspicion exists that he has committed any offence punishable under this Act a sum of money by way of composition for such offence,
  - (b) when any property has been seized as liable to confiscation, to release the same on payment of the value thereof as estimated by such officer.
  - (2) On the payment of such sum of money or such value or both, as the case may be, to such officer, the suspected person, if in custody, shall be discharged, the property, if any, seized shall be released and no further proceedings shall be taken against such person or property.
  - (3) The sum of money accepted by way of composition under this section shall in no case exceed the amount of two hundred rupees.

- 14. (1) Whoever commits a breach of the provisions of this Act or of any rule made thereunder shall be punishable with fine which may extend to fifty rupees or in default with imprisonment of either description which may extend to one month.
  - (2) Whoever having already been convicted of an offence under this Act or any rule made threreunder is again convicted thereof, shall, on every subsequent conviction, be punishable with fine/which may extend to five hundred rupees or in default with imprisonment of either description which may extend to three months, and shall, in addition to the punishment provided for the offence, be liable to confiscation of the license.
  - (3) Notwithstanding anything contained in sub-sections (1) and (2), whoever commits a breach of the provisions of section 8 shall be punishable with fine which may extend to five hundred rupees or in default with imprisonment of either description which may extend to three months.
  - (4) On conviction of a person for any offence under this Act the convicting Magistrate may, in addition to any other penalty imposed, order any net, trap or snare used in the commission of such offence to be destroyed or to be sold and proceeds thereof forfeited to the State Government, and direct that the whole or any portion of any wild bird or wild animal killed or captured by such person and all weapons, implements and grey hounds used in aid and for the purpose of aiding the commission of such offence shall be confiscated to the State Government
- 15. (1) The Chief Conservator of Forests, Punjab, or any other officer authorized by the State Government in this behalf may, subject to any general or special order of the State Government and after affording the licensee and opportunity of being heard, suspend or cancel and license granted under this Act.
  - (2) Any person aggrieved by the suspension or cancellation of a license under subsection (1) may, within thirty days of the date of order appealed against, appeal to the State Government, whose decision on such appeal shall be final.
- 16. No court inferior to that of a Magistrate of the Second Class shall try any offence under this Act or the rules made thereunder.
- 17. No court shall take cognizance of any offence under this Act, except on the complaint of a Forest Officer not below the rank of a Range Officer or a Police Officer not below the rank of a Sub-Inspector or Wild Life Officer not below the rank of an Inspector or any other person or class of persons authorized by the State Government in this behalf by notification in the official Gazette.

- 18. Nothing in this Act shall be deemed to apply to—
  - (1) the killing or capturing in good faith of any wild animal by any person in defense of himself or of any other person or of property subject to such conditions as may be prescribed in the rules made in this behalf under this Act; and
  - (2) the capture, sale, purchase or possession for scientific or public purposes of any wild bird or wild animal by or on behalf of the authorities administering zoological gardens.
- 19. Nothing in this Act shall be deemed to prevent any person from being prosecuted under any other law for any act or omission which constitutes an offence under this Act or from being liable under such other law to any higher punishment or penalty than that provided by this Act:
  - Provided that no person shall be punished twice for the same offence.
- 20. All Wild Life Officers and other Officers exercising any of the powers conferred by or under this Act shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.
- 21. No suit, prosecution or legal proceeding shall lie against any person for anything done or intended to be done in good faith under this Act.
- 22. (1) The State Government may, after previous publication, make rules for the purpose of carrying out the provisions of this Act.
  - (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following power, such rules may provide for all or any of the following matters, namely:
  - (a) the form in which and the terms and conditions under which a license or permit may be granted;
  - (b) the fees to be charged for any license or permit;
  - (c) the confiscation and disposal of any wild bird or wild animal killed, captured, possessed, bought, sold, or offered for sale in contravention of the provisions of this Act or of any animal or contrivances used in the commission of an offence under this Act;

- (d) the person or class of persons who may issue licenses and make complaints of offences under this Act or may require the production of a license under sections 5 and 13;
- (e) in the case of any species of wild birds or wild animals, the numbers and sex that may be killed or captured under a license;
- (f) for prohibiting certain methods of hunting, killing and capturing wild birds or animas.
- 23. The Punjab Wild Birds and Wild Animals Protection Act, 1933 and the Preservation of Faune of Patiala Act, 1996 Bikrami, are hereby repealed;
  - Provided that anything done, or any action taken or any proceedings commenced or continued under the Acts hereby repealed shall be deemed to have been done, taken, commenced or continued under the corresponding provisions of this Act.

SCHEDULE-1
Schedule of wild birds and wild animals which are excluded from protection under section 4 of the Act.

Serial	Scientific name	English Name	Vernacular	
No.			Name	
1	2	3	4	
1	Corvus levaillanti	The Himalayan Jungle Crow	Kowa, Kawwa, Kan, Pahari Kowa	
2	Corvus splendens	House Crow	Kan, Kowa, Desi Kan	
3	Phalacrocorax carpo	The Indian Large Cormorant	Pan kowa, jalkan	
4	Phalacrocorax fuscicollis	The Indian Shag	Jalkan, ghoghar	
5	Phalacrocorax niger	The Little Cormorant	Jograli, nikka julkan	
6	Anhinga melangogaster	The Indian Darter or Snake Bird	Jalkani, bunwa	
7	Psittacula eupatria	The Large Indian Paroquet	Tota, raitota	
8	Psittacula krameri	The Rose-ringed Paroquet	Tota, Taitota	
9	Psittacula himalayana	The Western Blossom	Libbar tota,	
		headed Paroquet	tuiya	
10	Psittacula himalayana	The Himalayan Slatyheaded	Tula tota, pahari	
		Paroquet	tuiyan	
			Male	Female
11	Astur gentilis Schedowi	The Eastern Gos-hawk	Baz	Zoora
12	Astur badius	The Shikra or Brown Hawk	Shikra	Chepuk
13	Accipiter nisus	The Sparrow-hawk	Basha	Bashin
14	Accipiter virgatus	The Besra Sparrow-hawk	Besra	Dhooti
15	Falco peregrines	The Peregrine Falcom	Bhairi	Bhairi
				butcha
16	Falco peregrines peregrinator	The Indian Peregrine Falcon	Koohi Kohela	
17	Falco peregrinus baby lonicus	The Red-capped Falcon		
18	Falco jugger	The Laggar Falcon	Luggur	Juggur
19	Falco cherrug	The Saker Falcon or cherrug	Cherrug	Chergela
20	Falco columbarius insignis	The Asiatic Merlin	Rethul	Regi

21	21Falco chiquera chiquera	The Red-headed Merlin	Thurumti Thurumts	
22	Caprimulgus	Himalayan Night Jar	Chippak, Chappa	
22	Europaeus unwini	Tillialayali Nigilt Jai	Dabehiri Dabtak	
	Luropacus unwim		Andha Chirya	
23	Caprimulgus	Indian long tailed night jar	Andria emiya	
23	macrourus	maidir forig tailed might jui		
24	Caprimulgus indueus	Indian jungle night jar		
25	Caprimulgus	Common Indian night jar		
	assiaticus			
26	Lynocornis	Great cared night jar		
	carviniceps	2 - 2		
27	Haliaetus	Pallas fishing eagel	Kurl	
	Leucoryphus			
28	Ichthyophage humilis	Himalayan grey headed	Kurl	
	plumbeus	fishing eagle		
		ANIMALS		
29	Felis pardus	The Leopard or panther	Begh, berag, golbagh, chita,	
	- chis paradis	The Leopard of paneties	purra, unagh, mirg	
30	Felis bengalensis	The Leopard Cat	Chitta, billa, chenang, banbilla,	
31	Felis ernata	The Indian Desert Cat	jungle billi, bagar billa	
32	Felis chaus	The Jungle Cat		
33	Felis caracal	The Caracal	Siyah, gosh, ekab, patsalan,	
34	Felis lynx	The Lynx	tsogda	
35	Felis Viverra zibetha	The Large Indian Civet	Khatas, Kastura, moosbkbilla,	
36	Felis Paradoxurus	The Himalayan Palm Civet	hausokar	
	gray			
37	Herpestes	The Small Indian Mongoose		
	auropunciatus			
38	Herpestes mungo	The Common Indian	Neol, nyul, naola, dhor	
		Mongoose		
39	Herpestes mungo	The Common Indian		
		Mongoose		
40	Canis lupus	The Wolf	Gurg, bhagyar, bheriya	
41	Canis pallipes	The Indian Wolf	Cidden sizel third	
42	Canis aurous	The Jackal	Giddar, siyal phival	
43	Cyon dukhensis	The Indian Wild Dog	Sonkutta, ramkutta, bunkutta, jangli kutta, bhaosa, bhunsa	
44	Mustela flavigula	The Indian Marten or Pine	Chitrala, turala, shikra dhinkloo	
		Marten		
45	Lutra vulgaris	The Common Utter	Ud, Udbilao, Ludhar	

46	Ursus torquatus	The Himalayan Black Bear	Bhalu, kala bhalu, ricbb
47	Boselaphus	Nilgai or Blue Bull	Nilgao, nilgai, lilgai, bangai,
	tragocamelus		raujb, gond, bain
48	Macacus rhesus	The Bengal Monkey	Bandar
49	Hyaena striata	The Hyena	Tarkh
50	Pteropus medius	The Indian Fruit Bat	Badur, Barbagul, Chumgidda
			ultakao manis
51	Hystrix bucura	The Indian Porcupine	Syal, sahi, kundewalli she
52	Sclurius Indicus	The squirrel	Galehra
53	Mus (whole family)	Rats and mice	Chuha, chuhi
54	Sus eristatus	The Indian Wild Boar	Suar, budh

#### **SCHEDULE-II**

Schedule of wild birds which under section 4 (3) of the Act may be killed or captured under a license and to the extent permitted thereby during the period specified in column 5, subject to the proviso that they may be shot without a license during the said period.

Serial No.	Scientific name	English Name	Vernacular Name	Period
1	2	3	4	5
1	Cygnus cygnus	The Whooper (swan)		1 <sup>st</sup> October
2	Cygnus bewicki	Sewick's Swan		to 15 <sup>th</sup>
3	Cygnus minor			March
4	Cygnus olor	The Mute Swan		

#### **SCHEDULE-III**

### Schedule of wild birds and wild animals which may be killed or captured under a license and to the extent permitted thereby during the period specified in column 5

Serial No.	Scientific name	English Name	Vernacular Name	Period	
1	2	3	4	5	
Birds					
1	Crocops phoenoicopterus	The Green Pigeon	Kandel, harrial, kokla, latta,	The shooting period through-out the State	
2	Sphenocercus sphenurus	The wedgeiled Green Pigeon	nilsir, guggu, guya	shall be from 1 <sup>st</sup> October to 15 <sup>th</sup> March unless otherwise specified	
3	Columba livia	The Blue Rock Pigeon	Kabutar	Ditto	
4	Columba rupestris	The Blue Hill Pigeon			
5	Columba oenas	The Eastern Stock Pigeon or Dove	Salara, Kabutar, Kamar Kular	Ditto	
6	Columbaleuconota	The White bellied or Snow Pigeon	Bhusli, bujul, Bhujri, rapia, charan luku	Ditto	
7	Dendrotreron Hodgsonii	The Speckled Wood-Pigeon	Kamlowa, Chittal, Kabutar, Laber	Ditto	
8	Streptopelia Orientalis	Rufous, Turtle Dove	Kamlowa, Chittal Kabutar	Ditto	
9	Columba palumbus	The Eastern Wood Pigeon or Ring Dove	Dand, kabutar	Ditto	
10	Streptopelia chinensia	The Indian Spotted Dove	Ghuggi, fakhta, tottru, chhota fakhta	Ditto	
11	Streptopelia Chiensia	The Indian Ring Dove	Ghuggu, fakhta, ghaggi, Panduk, geyrra	Ditto	
12	Pterocles orientalis	The large imperial or Black bellied Sandgrouse	Bhattitar, bakht, bakhtitar,		
13	Pterocles indicus	The Painted Sandgrouse	bhatta, bhalhar,		
14	Pterocles coronatus	The Coronetted Sandgrouse	siah sina,		
15	Pterocles alchata	The Large Pintailed Sandgrouse	bhotitar, dukru, mindru, chhotta bhattitar, chittidar, bhattider	Ditto	
16	Pterocles alchata	The Common Indian Sandgrouse	Kuk, Kaling, korunda, kung	Ditto	
17	Syrrhaptes tibetanus	The Tibetan Sandgrouse	_		
18	Pavocristatus	The Common Peafowl	Mor, Manjhr,	The shooting period	

		T	h a da u	thus was a sut the Ctate
			bodar	throughout the State shall be from 1st October
				to 15 <sup>th</sup> March, unless
				otherwise specified.
19	Gallus bankiva	The Common Red Jungle fowl The	Jungli murghi	Ditto
19	Gallus Dalikiva	Chir Pheasant	ban kukar, kukar	Ditto
20	Catreus Wallichii	The Chir Pheasant	Chir, Chiri,	Ditto
20	Catieus Waincilli	The Chii Fheasant	Chaman, Chair	Ditto
21	Cereornis	The Pukras or koklas Pheasant	Koklas, khwakta,	Ditto
	macrolophus	The rain as or normal rineasant	phokras, plachh,	2.000
			khwakah	
22	Gennaeus hamiltonli	The White crested Kalij	Kolsa, Kalij,	Ditto
		,	kalesha	
23	Lophophorus	The Impeyan Pheasant or Monal	Monal, Karrari,	Ditto
	impejanus	. ,	nil, bod, narel,	
			neroala, nilwal	
23-A	Tragopan	The Western Horned Pheasant	Phulgar, Jaji,	Ditto
	melanocephalus		jijurara, jowar	
24	Perdicula asiatica	The Bush Quail	Lowa, lawa,	Ditto
			batol, batoli,	
			choonuk	
25	Arborophila torqueola	The Hill Partridge	Piora, Pemra,	Ditto
			pahari titar, ban	
			titar	
26	Alectoris gracca	The Chukar or Chikor	Chukor, chukra,	Ditto
			chakur, khonk,	
			kaunk, kakh,	
			chahru	
27	Ammoperdix	The Secsee Partridge	Sisi, sasi, sussi,	Ditto
	griseogularis		kakki, chaukla	
28	Francolinus	The Black Partridge	Kala titar, koddi	Ditto
	francolinus		titar	
29	Francolinus	The Grey Partridge	Titar, tittur,	Ditto
	pondicerianus		bagga titar,	
20	Takasasallas	The Hisselver Coast Coal	parila	D:44 -
30	Tetraogallus	The Himalyan Snow Cock	Golind, golaund,	Ditto
21	himalayensis	The Tibeter Cook	lip, lipya	Ditt.
31	Tetraogallus tibetanus	The Tibetan Snow Cock	Golind, Golaund,	Ditto
32	Lerwa lerwa	The Snow Partridge	Gourkagu Ram chakru, ram	The shooting period
32	LCI Wa ICI Wa	The Show Falthage	chukor, tillu,	throughout the State
			dhedu chakru	shall be from 1 <sup>st</sup> October
			diicaa ciiaki a	to 15 <sup>th</sup> March Unless
				otherwise specified
33	Turnix dussumieri	The Little Button Quail	Lawa, chhota	Ditto
34	Turnix maculates	The Indian Button Quail	lawa	5
35	Coturnix coturnix	The Common Quail	Bater, bara	Ditto
36	Coturnix	The Black breasted or Rain Quail	bater, gagas-	5
	coromandelica	The state of them equal	bater, khair	
			bater, china	
			bater	
37	Excalfactoria chinensis	The Blue breasted quail	Bater, bara	Ditto

	T	1	hatan bhaine	
			bater, khaira	
			Bater, china	
			bater	
38	Grus	The Eastern Crane	Kunj, kulang,	Ditto
			murunch	
39	Anser anser	The Grey Lag Goose	Sona, kurria,	Ditto
			sona hans, hans	
			raj, mug	
40	Anser albifrons	The white fronted goose	Hans Raj, mug,	Ditto
41	Anser erythropus	The Dwarf or Lesser White	chittach mug	
		fronted Goose		
42	Anser brachyrhynchus	The Pink footed Goose		Ditto
43	Anser indicus	The Bar headed goose	Hans, karey	
			hans, rai hans,	
			mag birwa	
44	Anser Branta ruficollis	The red breasted goose		
45	Prophyrio	The Indian Purple Moorhen	Kaim, Kalim,	Ditto
	Poliocephalus		Khima	
46	Fulica atra atra	The Common coot	Khuskal, dasari,	Ditto
			the kari kali	
			murghabi	
47	Anthropoides virgo	The Demoiselle Crane	Karkarru, chhota	Ditto
			kunj	
48	Otis tarda	The Great Bustard	Khalmor, tugda,	Ditto
			gurain, tilur bara	
			tugdar	
49	Tetrax Tetrax	The Little bustard	Chhota tilur,	The shooting period
			karwanak	throughout the State
				shall be from 1 <sup>st</sup> October
				to 15 <sup>th</sup> March Unless
				otherwise specified
50	Choriotis nigriceps	The Great Indian Bustard	Khalmor, tugdar,	Killing or capturing
			gurain, tilur	prohibited throughout
			,	the year
51	Chalamydotis	The Houbara or Macqueen's	Houbara, tilur,	The shooting period
	undulate	Bustard	khermora,	throughout the State
			karwanak	shall be from 1 <sup>st</sup> October
				to 15 <sup>th</sup> March Unless
				otherwise specified
52	Sypheotides indica	The Lesser Florican or Likh	Likh, chhota,	Ditto
"	o price and a marea	1110 20001 110110011 01 211111	charat, karwanak	3.000
53	Burhinus	The Stone Plover	Lambi Karwanak,	Ditto
54	Esacus	The Great Stone Plover	basiri, abi	
55	Cursorius	The Indian Courser	Nukri	Ditto
	coromandelicus	The maian course	INUNII	Ditto
56	Cusorius cursor	The Eastern creamcoloured	$\dashv$	
30	Cusorius Cursul	Courser		
57	Vanellus vanellus	The Lawping pecwit or Green		
3/	valiellus valiellus	Plover		
58	Pluvialis domincus	The Eastern Golden	 Bodhur	Ditto
			Boullul	Ditto
59	Pluvialis apricarius	The Golden Plover	_	
60	Numenius arquata	The Curlew		

61	Scolopax rusticola	The Wood Snipe	Simkukri, jalakri,	Ditto
01	Scolopax rusticola	The wood shipe	julkukri,	Ditto
			sumkukri	
62	Capella nemoricola	The Wood Snipe	Burra Chaha,	Ditto
63	Capella Solitaria	The Eastern Solitary Snipe	sumkukri, chaha,	Bitto
- 03			jalakri	
64	Capella Gallinago	The Common or Fantail Snipe		
65	Capella Stenura	The Pin-tail Snipe	Chaha, jalakri	Ditto
66	Capella media	The Great Snipe		
67	Lymnocryptes	The Jack Snipe	Chhota Chaha	Ditto
68	Rostratula bengilensis	Rostratulidae The Painted Snipe	Rangila chaha, chabarcha	Ditto
69	Tadorna tadorna	The Sheldrake	Safed chkwa, shah chakwa, safed surkhab	The shooting period throughout the State shall be from 1 <sup>st</sup> October to 15 <sup>th</sup> March Unless
				otherwise specified
70	Casarca ferruginea	The Ruddy Shedrake or Brahminy Duck	Surkhab, chkwa, chakwi, lal surkhab	Ditto
71	Anas platyrhylcha	The Crested or Falcated Teal		Ditto
72	Chaulelasmu	The Gadwall	Mila, bhuar,	Ditto
	streperus		beykhur,	
			murghabi	
73	Marecapenelope	The Wigeon	Peasan, patari, chhota lalsir, murghabi	Ditto
74	Nettion formosum	The Barkal or Clucking Teal	Chhota murgabi,	
75	Nettion crecca	The common Teal	kerra putari,	Ditto
. •		1.1.0 00.11.11.01.1	souchuruka,	
			murghabi	
76	Dafila acuta	The Pintail	Sanh, sink-par,	Ditto
			murghabi	
77	Querquedula	The Garganey or Blue Winged	Chatwa khira,	Ditto
	querquedula	Teal	putari, murghabi	
78	Spatula clypeata	The Shoveller	Tidari, punana,	Ditto
			takarwala, ghira,	
			murghabi	
79	Marmaronetta	The Marbled Teal		Ditto
	angustirostris			
80	Netta rufina	The Red crested Pochard	Lalsir, murghabi	Ditto
81	Nyroca ferina	The Pochard or Sun Bird	Lalsir, burarnar, murghabi	Ditto
82	Nyroca rufa	The White eyed Pochard or White eye	Karchiya, burar, mada lalbigri, murghabi	Ditto
83	Nyroca marila	The Scaup		Ditto
84	Nyroca fulgula	The Tufted Pochard	Dubaru, abtak, rohwara, murghabi	Ditto
85	Glaucionetta clanguila	The Golden Eye		Ditto
86	Erismatura	The White-headed or Stifftailed		Ditto

	leucocephala	Duck		
87	Magellus albellus	The Smew		The shooting period throughout the State shall be from 1 <sup>st</sup> October to 15 <sup>th</sup> March Unless otherwise specified
88	Mergus merganser	The Goosander		Ditto
89	Mergusserrator	The Red breasted Mergansar		Ditto
90	Sarkidiornis melanotus	The Nukta or Comb Duck	Nukta Murghabi	Ditto
91	Asarcornis scutulatus	The White winged Wood Duck		Ditto
92	Rhodonessa caryo phyllacea	The pink headed Duck	Lal sira, gulab sira, murghabi	Ditto
93	Nettapus coramandelianus	The Cotton Teal	Giri, girria, girya, murghabi	Ditto
94	Dendrocygna javanica	The Lesser Whistling Teal	Sili, silahi, murghabi	Ditto
95	Dendrocygna fulva	The Large Whistling Teal	Bara Silahi murghabi	Ditto
96	Anas poecilorhyncha	The Indian Spotbil or Grey Duck	Garmpai, gugral, beta batak humjur, murghabi	Ditto
97	Ovis vignei	Urial	Uriyal, hurial, sha, koh-i- dumba, Koch, gad, garand	Subject to the rules published with Punjab Government Notification No. 18639 (Forests). Dated 18 <sup>th</sup> August, 1919
98	Ovis hodgsoni (misnamed Ovis Ammon)	The Great Tibetan Sheep	Nian	Ditto
99	Ovis nahura	Bharal or Blue Sheep	Miatu, bharal, bhard, war	Ditto
100	Capra sibirica	The Himalayan Ibex	Trangol, katrol, tangrol skin	Ditto
101	Hemitragus jemlaicus	Thar (Only in accordance with the rules published with Punjab Government Notification No. 1392 S (Forests) dated 5 <sup>th</sup> September, 1916	Tahr, thiar, meshi, mehi, sbi, karth, korth, kart	Ditto
102	Nemorhaedus bubalinus	Serow or Himalayan Goat Antelope	Goa, yamu, emru, aimu, sarao, jangal	Ditto
103	Comes goral	Goral	Pij, ban bakri, ghorrur, gurrur, ghoral, ghurral, gudh, sar	Subject to the rules published with Punjab Government Notification No. 18639 (Forests). Dated 18 <sup>th</sup> August, 1919
104	Pantholope hodgsoni	Tibetan Antelope	Tsus, chus, chiru, chuhu	Ditto
105	Moschus moschiferas	The musk Deer	Kastura, raunsa bina, bijri, rochh,	Ditto

			raonwi, ranwhin	
106	Antelope cervicapra	Indian Antelope or Black Buck	Hiran, haran,	1 <sup>st</sup> October to 15 <sup>th</sup> March
			kala hiran, mirg,	
			modain, kalhra	
107	Cervulus muntjac	The Barking Deer	Kakar or Kakkar	Ditto
108	Cervus axis	The Spotted Deer	Chital, chital,	Ditto
			chitra, jhank,	
			pagal hiran,	
			charba hiran	
109	Cervus porcinus	The Hog Deer	Para, pahra,	Ditto
			parha	
110	Tetracerus	Four horned Antelope	Chausingha,	Ditto
	quadricornis	·	clauba, deda	
111	Gazelle bennetti	Indian Gazellis or Ravine Deer	Chinkara,	Ditto
			chikara,	
			kalpunch ask,	
			ahuratta, gora	
			hiran, chitka	
			hiran, chhatika	
112	Cervus unicolor	The Sambhar	Sambar, samar,	Ditto
			sambhar,	
			barasingh	
113	Lepus ruficaudatus	The Common Indian Hare	Khargosh, seru,	Ditto
	·		pharru, susya	
			sassu, usa, sasa,	
			seha, saiyah,	
			sehu	
114	Lepus ruficauda-tus	The Common Indian Hare	Ditto	Ditto
115	Lepus hypsibius	The Upland Hare	Ditto	Ditto
116	Equus hemionus	The Wild Ass	Gorkhar, ghur,	Ditto
			ghuran, jungle	
			khota	
117	Ursus arcuts	The Red Bear, or Snow Bear	Bharboo, lagru,	Ditto
			ratta bhalu, rate	
			bhalu, bhrid,	
			shaham, lal	
			bhalu, lal rich	
118	Felis Tigris	The Tiger	Ser, bara bagh	
		_	(Sherni, baghni,	
			females)	

#### **SCHEDULE-IV**

Schedule of wild birds and wild animals which may be kept in captivity as bona fide pets or call-birds up to the limit specified in column 5 of the Schedule under license.

Serial No.	Scientific name	English Name	Vernacular Name	Period
1	2	3	4	5
1	Ploceinae	The Waver Birds (all kinds)	Baya, Bijra, etc.	Up to a limit of ten of
2	Viduinae	Munias (of all kinds)	Lalmunia, Charhana, Churuka, etc.	catch specie
3	All birds and animals included in Schedule-I			Without Limit
4	Columba livia	The Blue Rock Pigeon	Kabutar	Ditto
5	All other wild birds and wild animals			Up to a limit of 4 in case of wild birds and hares and 2 in case of wild animals